CENTRAL ADMINSTRATIVE TRIBUNAL LCUKNOW BENCH, LUCKNOW

C.C.P. No. 332/00015/2016 O.A. No. 42/1998

This the day of 24th November, 2016

Hon'ble Mr. Justice V.C. Gupta, Judicial Member Hon'ble Mr. K.N. Srivastava, Administrative Member

> Jaikaran Prasad Yadav, Aged about 44 years, Son of Sri Babu Ram, Resident of Village & Post – Mirnagar, District – Sitapur.

> >Applicant

By Advocate: Sri R.S. Gupta

Versus

- Brigadear B. Chandra Shekhar, CPMG, U.P. Lucknow.
- 2. Sri Anand Awasthi, SPOs, Sitapur.

...Respondents

By Advocate: Sri P.K. Singh

ORDER

Per Hon'ble Mr. Justice Vishnu Chandra Gupta, IM:

Today the Ld. Counsel for the respondents, Shri P.K. Singh, placed on record the copy of order passed by the competent authority dated 18.11.2016 in compliance of the order passed by this Tribunal, which is sought to be complied with. The same reads as under:-

ORDER OF ENGAGEMENT

- 1. In compliance to Hon'ble CAT Lucknow Bench, Lucknow order dated 9.11.2001 in O.A. No. 42/98 Jaikaran Prasad Yadav v. UOI & others and Hon'ble High Court, Allahabad Lucknow Bench, Lucknow order dated 3.2.2016 in WP No. 1806(SB) of 2001 Pramod Behari v. UOI through secretary & ors., Shri Jaikaran Prasad, S/o Shri BabuRam, Vill. & Post Meernagar (Saraiyan Raja Sahab) Sitapur is hereby engaged as Gramin Dak Sevak Branch Postmaster Meernagar Branch Post Office in account with Saraiyan Raja Sahab SO Sitapur w.e.f. date of joining. He shall be paid TRCA in the slab 2745-50-4245.
- 2. Shri Jaikaran Prasad should clearly understand that his engagement as GDS BPM Meernagar (Saraiyan Raja Sahad) Sitapur will be in the nature of a contract liable to be terminated by him or by the undersigned by notifying the other in writing and that his conduct and service shall also be governed by Department of Posts, GDS (Conduct and engagement) Rules, 2011 as amended from time to time.
- 3. If these conditions are acceptable to him, he should communicate his acceptance in the enclosed Proforma.
- 4. Date of Birth of Sri Jaikaran Prasad is 8.1.1970. Encl. DA as above.

Supdt. Of Post Offices Sitapur Division, Sitapur-261001"

2. Hence in view of the above, the CP is disposed of as complied. Notices issued, if any, stands discharged. It has been assured on behalf of the respondents that the order shall be implemented without any unnecessary delay.

ƳƘ.N. Srivastava) Administrative Member (Justice V.C. Gupta)
Judicial Member